

Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the percentage of seats reserved by the Central and State Governments for the students belonging to scheduled castes and scheduled tribes for admission in medical colleges;

(b) whether there is no reservation for these students for admission in post-graduate courses; and

(c) if so, since when and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) and (b). In accordance with the instructions issued by the Government of India to all State Governments and Union Territories having Medical Colleges, there should be reservation of 15% and 7.5% of the total seats for Scheduled Castes and Scheduled Tribes respectively.

(c) Does not arise.

Export of Condoms by Hindustan Latex Limited

3461. SHRI RAJ KUMAR RAI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the value of export orders received by the Hindustan Latex Limited for fine quality of condoms; and

(b) the time by which this export commitment is to be fulfilled and the amount of foreign exchange to be earned out of it?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) The Hindustan Latex Limited has received a trial order from Canada for 3-1/2 lakh pieces of fine quality of condoms worth Rs. 4,00,000/-

(b) the commitment is expected to be fulfilled by 31st March, 1988. A sum of US

\$ 30,800 will be earned as foreign exchange out of this transaction.

Restrictions on Cricket Players

3462. SHRI JAGDISH AWASTHI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the players of cricket and other games are required to sign any agreement which has the effect of putting certain restrictions on their freedom of expression;

(b) if so, the nature of such agreement;

(c) whether Government propose to issue guidelines to the concerned Sports Organisations to do away with this practice; and

(d) if so, the time by which this will be done; and if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI MARGARET ALVA): (a) to (d) This is a matter between Sport Federations and individual sports persons. Sport Federations are autonomous organisations and Government does not normally interfere in their internal matters.

[English]

Norms for International Airport

3463. SHRI A. CHARLES: Will the Minister of CIVIL AVIATION be pleased to state the norms fixed for declaring an airport as an international airport?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI JAGDISH TYTLER): An aerodrome where at international air transport services are operated or are intended to be operated can be declared by notification in Official Gazette, as an international airport, in terms of the provisions of the International Airports Authority Act of 1971. The decision to declare